

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No. 7507/2018 passed by the High Court of Judicature at Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.128125/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128127/2021-EXEMPTION FROM FILING O.T.)

Date : 22-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Rudra Pratap Yadav, Adv.

Mr. Gopal Singh, Adv.

Mr. S.B. Khan, Adv.

Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through Video Conferencing.

In view of letter circulated by the learned Advocate-on-Record for the petitioner seeking two weeks adjournment on the ground of personal difficulty of the counsel, the Special Leave Petition is adjourned for two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)